

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 25th day of January 2001.

Original Application no. 70 of 2001.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. Rafiq Uddin, Judicial Member

Vinay Shanker Mishra,
S/o Raghu Nath Mishra,
R/o Bhrigu Ashram,
P.O. Bhrigu Ashram,
Distt. Ballia.

... Applicant

C/A Shri N.K. Mishra
— Shri H.S. Tripathi

Versus

1. Union of India through Director General,
Department of Post and Telegraph,
New Delhi.
2. Post Master General, Uttar Pradesh, Lucknow.
3. Sub Divisional Inspector, Post Office,
Central Sub Division, Ballia.

... Respondents

C/Rs ...

O R D E R (Oral)

Hon'ble Mr. S. Dayal, Member-A.

This OA has been filed for direction to
the respondents no. 3 to regularise the applicant

// 2 //

as EDDA at Bhrigu Ashram Post Office Distt. Ballia.

2. The applicant has averred in Original Application that he worked continuously for 15 Years as substitute at the same Post Office on the post of substitute EDDA (Para 4.2). Annexure 3, 4 & 5 shows that the applicant handed over the charge to his father on 1.1.86, on 15.10.91 and was handed over the charge of the post by his father on 05.10.00. In between he had taken over charge from one Shri Ali Ahmad on 14.5.96. Thus the claim of the applicant of continuing on that post is falsified by the documents annexed to the OA by the applicant himself. There is ~~xxx~~ concealment of the period worked by the applicant as EDDA and terms and condition on which he was handed over ^{the} ~~work~~ work of EDDA.

3. Since the applicant has not come ~~xxx~~ clean with the facts, the OA is dismissed in limine. No order as to costs.

Danizuddin
Member-J


Member-A

/pc/